

**In the National Company Law Tribunal, Jaipur**

**CP No. 13/213-221/JPR/2018**

**UNDER SECTION 213(b) AND 216, 221 OF COMPANIES ACT, 2013**

**In the matter of:**

**M/s Krishna Sales Corporation & Ors. .... Applicant/Petitioners  
VS.**

**M/s The Rajasthan Industrial Gases Ltd. & Anr. ....Respondent**

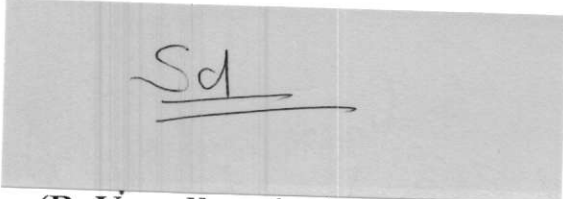
**Order delivered on 05.10.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Naresh Kumar Sejvani, Adv.  
For Respondent(s) : Anurag Kalavatiya, Adv.  
Dr. Amol Shinde DROC-DOL.

**ORDER**

Learned counsel for the petitioner is present. None appears for the respondent-company. In relation to enquiry which was directed to be conducted by ROC, ROC has filed the interim report and it is stated in the report that queries has been raised to the company in relation to the maintenance of books and that reply is expected to be filed by the company and based on the enquiry and reply final report of enquiry be filed before this Tribunal. Let the same be done at the earliest not exceeding a period of three weeks from today. Post the matter on 16.11.2018.



**(R. Varadharajan)  
Member (Judicial)**